

THE POLICE, AGRA ACT, 1854

ARRANGEMENT OF SECTIONS

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1. Sections III. and VII., Regulation XI. 1831, repealed.
2. Darogahs of Police to be subject to Tehseeldars.
3. Regulation XI. 1831, as amended, extended to Benares.

THE POLICE, AGRA ACT, 1854

ACT NO. XVI OF 1854

[Passed on the 28th July, 1854.]

1. *Repeal ss. 3, and 7, of B. R. 11, 1831.*
2. *Places Darogahs in subordination to Tehseeldar in certain cases.*
3. *Extends B.R. 11, 1831, as amended to N.W. Provinces.*
4. *Qualification of Director, 5 shares in his own right.*

An Act to amend Regulation XI. of 1831 of the Bengal Code.

Whereas the provisions of Section III. and Section VII. of Regulation XI. 1831, have been found inconvenient, and whereas it is expedient that Regulation XI. 1831, as amended by this Act, should be extended to the whole of the Provinces of Benares ; It is enacted as follows:—

I. Sections III. and VII., Regulation XI. 1831, repealed.—Section III. and VII., Regulation XI. 1831 of the Bengal Code are hereby repealed.

II. Darogahs of Police to be subject to Tehseeldars.—Wherever any Tehseeldar shall have Police jurisdiction under the provisions of Section II. of the said Regulation XI. 1831, every Darogah of Police hereafter appointed within the local limits of the police jurisdiction of such Tehseeldar, shall be subordinate to, and subject to the control of such Tehseeldar, in his capacity of Chief Police Thannadar.

III. Regulation XI. 1831, as amended, extended to Benares.—Regulation XI. 1831, as amended by this Act, shall extend to the whole of the Province of Benares, and all powers vested by the said Regulation in the Governor General in Council, may be exercised by the Lieutenant-Governor of the North-Western Provinces.